

NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH

COURT- V

7) C.P. (IB)/1030(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA
Member (Technical)

SHRI H. V. SUBBA RAO
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **21.09.2022.**

NAME OF THE PARTIES: Evergreen Construction

V/s

Reliance Infrastructure Ltd

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Nishita Jagetia, counsel appearing for the Operational Creditor/
Petitioner and Ms. Siddhi Vora, counsel appearing for the Corporate Debtor
are present and informed that the matter has been settled between the
parties and the Operational Creditor has received the entire money and
sought oral permission to withdraw the Company Petition. Permission is
granted. Hence, the above Company Petition is disposed of as withdrawn.

Sd/-

ANURADHA SANJAY BHATIA
Member (Technical)

Sd/-

H. V. SUBBA RAO
Member (Judicial)

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